## CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

- F	1		Dated 3./2.05
Nath.		Registrati	on No. C. P. 6. 7/05
	0.1	Curto	Applicant (s)
		VERSUS	
	D.C.	Gusti x.1	Respondent (s)
A copy of the O Tribunal in the above m		varded herewith for ne	passed by the Hon'ble cessary action.

## 15.12.2005

shri M.K. Verma on behalf of Shri Munish Saini, counsel for the applicant.

Shri P.Shankaraa, counsel for the respondents.

CCP No.67/05 has been filed by the applicant for non-compliance of the order dated 11.8.05 passed in OA No.729/05, MAKE

Heard the learned counsel for the respondents, who argued that in compliance with the aforesaied order of the Tribunal dated 11.8.05, the respondents have passed the order dated 25.8.05(Annexure-R-4). He has also submitted that the respondents have fully complied with the order of the



GRPR-119-CAT J

respondents seems to be legal and justified.

Hence, XXXXX the present CCP has become

ag infructuous.

Accordingly, the same is

dismissed ms as infructuous. Notices issued

are discharged.

Administration of Tribunal

(Madan Mohan)
J M

(M.P. Singh)

The M. Sering proposed for poly of hanking

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DY REGISTRAR

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